

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20430 of 2020

(Arising out of Order-in-Original No. 11/2019-20-COM-BNW dated
30.09.2019 passed by the Commissioner of Central Tax, Central
Excise and Service Tax, Bengaluru North West, Bengaluru)

**M/s. Karnataka State Tourism
Development Corporation
Limited,**

Appellant(s)

Ground Floor, BMTC Bus Depo Terminal,
TTMC, Yeshwanthpur 2nd Floor,
Bangalore – 560 022.

VERSUS

**Commissioner
Office of the Commissioner of
Central Tax GST
Commissionerate, Bangalore
North West**

Respondent(s)

2nd Floor, South Wing, BMTC Bus
Stand Complex, Shivajinagar,
Bangalore – 560 051.

APPEARANCE:

None for the Appellant

Mr. P. Saravana Perumal, Additional Commissioner (AR) for the
Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21250 /2024

DATE OF HEARING: 10.12.2024

DATE OF DECISION: 10.12.2024

PER : DR. D.M. MISRA

None present for the appellant. Learned AR for the
Revenue submits that the matter has been listed on several
occasions i.e. on 13.02.2024, 22.04.2024, 05.06.2024,

01.07.2024, 31.07.2024, 06.09.2024, 18.11.2024 and today i.e. 12.12.2024. On all these occasions, none appeared for the appellant nor any request for adjournment. He submits that further adjournment will not serve any purpose. It seems that the appellant is not serious in pursuing the appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Raja...